

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI MAHAVIR PRASAD, JUDICIAL MEMBER**

**ITA No.5211/Del/2018
Assessment Year : 2014-15**

**Karuna Gupta,
B-216, Phase-I,
Ashok Vihar,
New Delhi-110052
PAN-AEIPG9587N**

(Appellant)

**Vs. Income Tax Officer,
Ward-34(3),
New Delhi**

(Respondent)

Appellant by : Sh. Pranshu Singhal, Adv.

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **27.01.2021**

Date of pronouncement : **27.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-12, New Delhi, dated 17.05.2018.

2. The learned counsel for the assessee, vide its letter, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 27th January, 2021.

Sd/-

**(MAHAVIR PRASAD)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi